

DVC supply to West Bengal State Electricity Board

4754. DR. SUDHIR ROY : Will the Minister of ENERGY be pleased to state :

(a) whether over the years supply from Damodar Valley Corporation to the West Bengal State Electricity Board has been falling gradually;

(b) whether under the Damodar Valley Corporation Act, it is obligatory on the Damodar Valley Corporation to cater to the power needs of the Valley area; and

(c) whether Damodar Valley Corporation's failure to meet additional requirements of power in the valley area falling within Burdwan District has been causing serious problems to all consumers, particularly to new industries and cold storages ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir. The decrease in supply is because the loads in Purulia and Kolaghat areas outside Damodar Valley were taken over by West Bengal State Electricity Board in May, 1983 and April, 1984 respectively.

(b) Section 18 of the Damodar Valley Corporation Act, 1948 provides that subject to some exceptions, no person shall, without the permission of the DVC, sell electrical energy at 30,000 volts and above and generate power with an installed capacity of 10,000 KW and above inside the Valley area.

(c) Damodar Valley Corporation has been supplying more energy to West Bengal State Electricity Board over the years in Burdwan substation, part of which is distributed by the Board to outside valley areas.

Supply of Defective LPG Cylinders

4755. SHRI AMAR ROYPRADHAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that defective

LPG cylinders are being supplied to the consumers by the gas dealers resulting in the leakage of gas from the cylinders;

(b) if so, the details thereof ;

(c) if not, whether Government are aware that deaths have occurred due to the leakage of gas from LPG cylinders at various places;

(d) if so, whether any inquiry has so far been conducted in this regard; and

(e) if so, the action Government have taken against defaulters responsible for providing defective LPG cylinders ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) to (e). Several checks including about leakage, are carried out before LPG cylinders leave the bottling plants. Besides, distributors are under instructions to check the cylinders before supply to consumers. Nevertheless, leakage from cylinders at consumers' premises as a result of handling/mishandling during transit and otherwise does occur. While separate data about leakage at consumers' premises is not maintained, accidents, including fatal ones, have taken place on account of LPG leakage. Each LPG accident is enquired into by the oil company concerned and a report sent to the Chief Controller of Explosives. Remedial action as necessary is taken in the light of these reports.

Legal System Designed to ensure Economic Justice

4756. SHRI AMAR ROYPRADHAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have been urged to take necessary steps to bring about a vibrant legal system to ensure socio-economic justice to the millions living in poverty in the country; and

(b) if so, the details of the steps taken or contemplated in this matters ?